

is the Ravi and Beas Waters dispute which stands referred to a Tribunal, constituted under the *Inter-State Water Dispute Act, 1956, on 2.4.1986. On the Report given by the Tribunal, the concerned State and the Central Government have sought explanation and guidance on certain points from the Tribunal.*

Construction of Dam Over River Ghaghra in Haryana

2423. SHRIPAWAN KUMAR BANSAL: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether any proposal for the construction of a dam on river Ghaghra in Haryana near Chandigarh is under active consideration of the Government;

(b) if so, the details thereof and the allocations made or proposed to be made for this purpose in the Eight Five Year Plan;

(c) whether the said dam is likely to meet the future water requirements of the entire Chandigarh region; and

(d) whether Haryana is likely to be in a position to spare more water for Delhi as a result of the construction thereof?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) The Chandigarh Administration has requested the State of Haryana across Ghaggar river to provide water supply benefits to Chandigarh city.

(b) and (c) The Government of Haryana have been requested by the Centre to take up the required detailed investigations.

(d) Government of Haryana have informed that Delhi is not likely to benefit from the Ghaggar dam.

Educational Qualification for Allotment of LPG Agency

2224. SHRIPAWAN KUMAR BANSAL: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether any minimum educational qualification has been prescribed for allotment of LPG agency to educated unemployed youth;

(b) if so, the details thereof; and

(c) the number of such youth allotted these agencies during the last three years, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI S. KRISHANAN KUMAR): (a) to (c) There is no separate reservation for educated unemployed youths.

Indo-Iranian Joint Commission

2425. SHRI RABI RAY:
SHRI HARIBHAI PATEL:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Indo-Iranian Joint Commission met recently at Tehran;

(b) if so, the outcome thereof;

(c) whether any talks were held with the Iranian leaders on various bilateral issues during his visit to that country;

(d) if so, the outcome thereof;

(e) whether Kashmir issue also figured during their talks;

(f) if so, the details thereof?

THE MINISTER OF EXTERNAL AFFAIRS (SHRIMADHAVSINH SOLANKI): (a) The Indo-Iranian Joint Commission met at Tehran from 10-12 November, 1991.

(b) The meeting resulted in several decisions for promoting bilateral cooperation in the trade and economic, industrial, cultural, consular, scientific and technical exchanges for the field of agricultural research and training, and an MOU on consular matters were also concluded during the Joint Commission meeting.

(c) Yes, Sir.

(d) The talks laid the ground for further expansion and development of Indo-Iranian relations.

(e) Yes, Sir.

(f) The Iranian side stated that the Kashmir issue is an internal matter for India and expressed support for India's Sovereignty and territorial integrity.

Setting up of Standing Committee of National Water Board

2426. SHRIN. DENNIS: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether there is any proposal to set up a Standing Committee of the National Water Board for the implementation of the National Water Policy; and

(b) if so, the details thereof?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) Yes, Sir,

(b) It has been proposed by the National

Water Board that a standing committee be set up for implementing the various recommendations of the National Water Policy.

Appointment of Ambassadors to Newly Recognised Independent States of USSR

2427. SHRI DHARMANNA MONDAYYA SADUL: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Government have appointed Ambassadors to the newly recognised Independent States of USSR; and

(b) if so, the details thereof?

THE MINISTER OF EXTERNAL AFFAIRS (SHRIMADHAVSINH SOLANKI): (a) and (b) The Government has decided to appoint Ambassadors to the newly recognised independent states of Estonian, Latvia and Lithuania on a concurrent accreditation basis from nearby countries. The agreements of these States is awaited for the appointments proposed.

Allotment to LPG Agencies and Petrol Pumps

2428. SHRI DHARMANNA MONDAYYA SADUL: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to refer to the reply given to Unstarred Question NO. 149 on July 16, 1991 and to state:

(a) whether the letters of Intent for dealership given by the various Oil Companies during the first six months of 1991 have since been reviewed;

(b) if so, the details thereof; and

(c) the action taken/proposed to be taken thereon?